

**1<sup>ST</sup> SURANA & SURANA AND CUSAT SCHOOL OF LEGAL STUDIES,  
Dr. A T MARKOSE MEMORIAL TECHNOLOGY LAW  
MOOT COURT COMPETITION- 2020**

**3 – 5 April 2020**

**RULES**

**Joint Organizer**



**Surana & Surana  
International Attorneys**

**Host & Joint Organizer**



**School of Legal Studies  
CUSAT**

**Venue**

**School of Legal Studies,  
Cochin University of Science and Technology,  
University Road, South Kalamassery,  
Ernakulam, Kerala 682022**

Email: [sismcc@cusat.ac.in](mailto:sismcc@cusat.ac.in)



**1<sup>st</sup> Surana & Surana and CUSAT School of Legal Studies,  
Dr. A T Markose Memorial Technology Law  
Moot Court Competition- 2020  
3 – 5 April 2020**



**RULES AND REGULATIONS**

**I. AIM & PURPOSE**

**The Surana & Surana and CUSAT School of Legal Studies, Dr. A T Markose Memorial Technology Law Moot Court Competition** has been conceived with the aim to

- i Create awareness on Technology Law in a systematic / scientific manner and train participants for effective practice
- ii Facilitate the evolution of Technology Law through the jurisprudential analysis of the existing law and consequential emergence of new laws besides developing cutting edge skills in research, writing and advocacy.

**II. VENUE AND DATE**

The **1<sup>st</sup> The Surana & Surana and CUSAT School of Legal Studies, Dr. A T Markose Memorial Technology Law Moot Court Competition** shall be held from **03 – 05 April 2020** at Cochin University of Science and Technology, University Road, South Kalamassery, Ernakulam, Kerala 682022. **The competition shall be in the English language.**

**IV. ELIGIBILITY**

The competition is open for students who are pursuing LLB three year / five year course during the current academic year.

**V. TEAM COMPOSITION**

- a. Each team should consist of a minimum of 2 and maximum of 3 members. This number cannot be modified under any circumstances.
- b. There shall be 2 speakers and 1 researcher designated for each team. The researcher shall be allowed to argue with prior permission of the court and National Administrator in case of illness of the designated speakers.
- c. Each team will **be provided a team code** prior to the submission of memorials via e- mail. This team code is only for the memorials. Teams should not disclose the identity of their institution in their memorials; such disclosure shall invite penalties including disqualification. The decision for the same shall be at the discretion of the National Administrator.

**VI. REGISTRATION**

- a. Online registrations are open from **22 Jan 2020**. The teams must register online by **11 March 2020**. Teams will have to register online at [www.moot.in](http://www.moot.in). **Only 28 teams will be registered to participate in the competition on first-come-first serve basis**
- b. Participants will receive an automated system generated acknowledgement on successful submission of registration. Participants will receive an approval as acceptance of their request for participation latest by **11 March 2020** or earlier.

- c. A scanned copy of the letter from the participating college/ institution / university duly signed by any one of the following:- Faculty-in-charge of MCS/MCA, Registrar, Principal, Dean, Director, Chancellor or Vice-Chancellor confirming the names of the participants, Year / in which semester/ year of study, representing the college / institution / university for the moot competition will have to be attached during the online registration process (The approval letter shall be formatted on the letter head of the participating institution/college/university. Alternatively you may use the registration form as appended below on page 9 with the official seal)
- d. Registrations without the scanned copy of the approval letter from the college/institution/ university or duly attested registration form will not be valid
- e. Soft Copy of the Registration particulars, Approval letter and **Demand Draft of Rs. 4,000/- (with accommodation) and Rs.2,500/- (without accommodation)** drawn in favor of **The Director, School of Legal Studies, Cochin University School of Science & Technology** payable at Cochin shall be sent via e-mail to [sismcc@cusat.ac.in](mailto:sismcc@cusat.ac.in) with the subject line 1<sup>st</sup> Surana & Surana CUSAT National Technology Law Moot latest by **15 March 2020**. The participants are also required to send the hard copy of **the approval / registration letter and the demand draft** to The Director, School of Legal Studies, Cochin University of Science and Technology so as to reach on or before **20 March 2020**. **The envelope containing hard copies shall be superscribed with the caption “Application for Registration- 1<sup>st</sup> Surana & Surana and CUSAT School of Legal Studies, Dr. A T Markose Memorial Technology Law Moot Court Competition”.**
- f. The participating team from local colleges / institution/university shall not be provided accommodation by the institute.

## VII. ROUNDS

### Preliminary Round

- a. There will be two preliminary rounds of arguments per team, once for applicant & another for respondent.
- b. No team will face each other more than once in the preliminary rounds.
- c. Each team will face a different bench in their second round of arguments.
- d. Preliminary / Quarter finals will be held on **4 April 2020 (Saturday)**, and the top eight teams will qualify for Quarterfinals.
- e. Top eight teams from the Preliminary Rounds will advance to the Quarter final rounds that will be decided on

- a. Win points
- b. Win points + Aggregate raw points
- c. Win points + Aggregate raw points (in case of tie minus memorial marks)

NB: Aggregate raw points = oral scores + memorial score.

Memorial marks will be added to the scores of both the preliminary rounds only.

- f. There will be Registration at 2:00 pm followed by Draw of Lots and exchange of memorials for all the participants on **3 April 2020 (Friday)**.
- g. The dress code shall be advocate’s attire during the rounds of the competition.

h. The oral arguments need not be confined to the issues presented in the memorials

**Quarterfinal / Semi Final Round / Final Round:**

Draw of lots Lot / Power match will decide the side of the arguments in Quarterfinals, and Semifinals & Finals. Preliminary rounds & Quarter finals will be held on 4 April 2020 (Saturday). Semifinals will be held on 5 April 2020 (Sunday), followed by the Finals. The Quarterfinal / Semifinal are knockout rounds.

**Results (Announcement)**

Results will be announced within 30 minutes after the full completion of the respective preliminary/ quarter / semifinal rounds. The Final result and the winners of the various categories will be announced only during the valediction / prize distribution ceremony.

**VIII. Memorials**

The following requirements for memorials must be strictly followed. Non-conformities will be penalised:

- a. Each team must prepare memorials for both parties to the dispute (Petitioners and Respondent).
- b. The soft copy of the Memorials for the Petitioner/appellant and the respondent should be mailed to [slsmcc@cusat.ac.in](mailto:slsmcc@cusat.ac.in) with copy to [mootcourt@lawindia.com](mailto:mootcourt@lawindia.com) on or before **15 March 2020 (11.59pm)**. Late submission will be penalized by one point each per memorial for every day of delay after due date. No excuses in respect of delayed courier services will be entertained. Once the soft copy of the memorials has been submitted, **no revisions, supplements, or additions will be allowed.**
- c. One hard **copy** of the memorials (both Petitioner/Appellant & Respondent) must reach the host institution (SLS, CUSAT) by **20 March 2020** latest by 4.00 p.m. Rest **five set of** hard copies should be submitted at the time of orientation on 3 April 2020.
- d. The memorials have to on A 4 size paper **printed both the sides** and must contain:
  - The table of contents
  - The index of authorities
  - The statement of jurisdiction
  - The statement of facts (1 page only and argumentative statement of facts would attract penalties)
  - The statement of issues
  - The summary of arguments (not more than 1 page)
  - The arguments advanced (not more than 15 pages)
  - The prayer
- e. The font size should be 12 (doubles space) and for footnotes it should be 10 (single space) & double space between two foot notes.
- f. Memorials should be **stitched or soft bound**. Any other form of binding shall not be accepted.
- g. **The memorials should not be spiral bound / comb bound. Use of butter paper, plastics in memorials is strictly prohibited.**

- h. The memorial must have a margin measuring one inch on all sides of each page
- i. The page numbering should be on the top right side of each page.
- j. Covers must be placed on briefs as follows:

**Petitioner: Light Blue Color; Defendant: Light Red Color.**

**Use of Cellophane sheets over the covers or inside will be penalized 5 points per side.**

- k. The cover page of the memorial must state the following :
  - a. Team code (on the top right corner)
  - b. The cause title
  - c. Identify brief as Petitioners / Applicant & / Respondents as is applicable
- l. Identity of the institution shall not be revealed anywhere in the memorial. Violation of this provision shall result in penalties including disqualification. The National Administrator's decision shall be final.
- m. The teams may bring a separate paper book (compendium) of not more than 50 pages (printed on both sides), which will carry all the annexure and case laws that have been referred to in the memorial. The paper book will have a white cover. The teams will retain them and may be submit to the judges during the rounds through the court assistants for reference. Any identifying marks/seal of the college shall attract severe penalties including disqualification. There will no passing of notes to the judges. The paper book will have to take care of this requirement. The team will take them back after the respective rounds.

## **IX. ORAL ROUND**

### **Preliminary Round & Quarter finals**

- a. Each team will get a total of 30 minutes to present their case. This time will include rebuttal and sur-rebuttal time.
- b. The division of time is at the discretion of the team members, subject to a minimum of 10+ minutes per speaker. Division of time shall be informed to the court officer before arguments begin.
- c. The oral arguments need not be confined to the issues presented in the memorials.
- d. Passing of notes to the speakers by the researcher during the rounds is allowed.
- e. The researcher shall sit with the speakers at the time of the orals.

### **Semifinal & Final**

- a. Each team will get 45 minutes to present their case that will include rebuttal time
- b. The division of time is at the discretion of the team, with a minimum of 15 minutes per speaker.
- c. The oral arguments need not be confined to the issues presented in the memorials.
- d. The researcher shall sit with the speakers at the time of the orals.

## **X. Scouting**

Teams will not be allowed to observe the orals of any other teams. Scouting is strictly prohibited. Scouting by any of the team members shall result in disqualification.

## **XI. Scoring**

### **A. Orals**

The parameters for judging the oral presentation on a scale of 0 – 100 points are:

- a. Knowledge of facts
- b. Logic and reasoning
- c. Organisation and clarity
- d. Persuasiveness
- e. Deference to the court
- f. Proper and articulate analysis of the issues arising out of facts
- g. Understanding of the legal principles directly applicable to the issues
- h. Ability to explain clearly the legal principles in general keeping to the time allotted
- i. Knowledge and use of legal sources and authorities and general principles of national law
- j. Ingenuity (ability to argue by analogy from related aspects of law)

### **B. Written Submissions (Memorials)**

- a. The memorials shall be marked on a scale of 1-100 points each.
- b. Any revisions, supplements or additions to the memorials after submission shall attract severe penalties subject to the discretion of the National Administrator.
- c. Award of the points shall be based on the following parameters:
  - a. Neatness, legibility, no typographical errors or format errors
  - b. Logical progression of ideas
  - c. Effective use of headings to outline arguments
  - d. Understanding essential legal issues presented
  - e. Focus on essential (not collateral) issues
  - f. Clear, concise and unambiguous writing style
  - g. Forceful and persuasive presentation
  - h. Integration of facts into legal argument
  - i. Understanding of strengths and weaknesses of case
  - j. Discussion of viable alternative arguments
  - k. Understanding and analysis of authority
  - l. Proper use of citations and citation form
  - m. Effective use of authority to support arguments
  - n. Ability to distinguish adverse cases

## **XII. AWARDS**

- |                            |            |
|----------------------------|------------|
| i. Winning team:           | Rs. 20,000 |
| ii. Runner up team:        | Rs. 15,000 |
| iii. Best Memorial:        | Rs. 10,000 |
| iv. Best Student Advocate: | Rs. 5,000  |
| v. Best Researcher         | Rs. 5,000  |

In addition to the above awards, plaques and certificates will be given to other categories of winners. All participants will be awarded participation certificates.

## **XIII. ANONYMITY**

- a. Student counsel may introduce her/himself to the court in the usual manner and may also state her/his names. However, the team's college / institution affiliation may not be mentioned at any time before the awards ceremony.
- b. Further, all team members, coaches, advisors, and observers shall refrain from identifying a team's school at any time and in any manner, including, but not limited to, wearing any identifying items, such as school clothing, ties, patches, or pins or carrying identifying material (such as a books with a college logo, or college seal).

## **XIV. DECISION OF THE JUDGES WILL BE FINAL**

## **XV. RESEARCHER'S TEST**

- a. The Researcher's Test shall be conducted on **Friday, 3 April 2020**, simultaneously during the Orientation and draw of lots. **Participation in researchers' test is mandatory to be eligible to participate in the oral rounds.**
- b. In a team consisting of three members, the member designated as Researcher shall take part in the test. In a team consisting of two members, one of the two Speakers shall take part in the test.
- c. The Researcher's Test shall be in the format of Multiple Choice Questions with the questions based on the applicable law, precedents and facts pertaining to the Moot Proposition.
- d. No additional material such as the bare text of Acts, Memorandum, etc. apart from stationery may be brought by the participant to the test and no such material shall be provided by the Organizing Committee.

## **XVI. COPYRIGHT**

- a. The copyright over the memorials submitted for participation in the competition is assigned by participants and shall also vest completely and fully in, SLS, CUSAT, Kochi and Surana & Surana International Attorneys Chennai. The participants shall certify in writing the originality of materials contained therein and shall be responsible for any claim or dispute arising out of the further use and exhibition of these materials.

- b. Further use and exhibition of these materials, electronically or otherwise, shall be the exclusive right of Surana & Surana International Attorneys, Chennai and SLS, CUSAT, Kochi, and they shall not be responsible for any liability to any person for any loss caused by errors or omissions in this collection of information, or for the accuracy, completeness, or adequacy of the information contained in these materials.
- c. Distribution of these materials on affiliated websites such as www.moot.in does not constitute consent to any use of this material for commercial redistribution either via the Internet or using some other form of hypertext distribution. Links to the collection or individual pages in it are welcome.

## **XVII. ACCOMMODATION, FOOD & TRANSPORT**

(a) Accommodation (b) food and (c) transport only between the hostel/hotel to the competition venue to the participating teams will be provided by SLS, CUSAT, Kochi. The name and mobile number of the student volunteers in charge of transport / accommodation will also be made available on finalization. Teams should fill in their travel plan in the sheet available on page 10 positively by **20 March 2020**.

(b) Accommodation shall be provided Out-Campus only for 3<sup>rd</sup> (from 12noon), 4<sup>th</sup> and 5<sup>th</sup> April 2020. Check out will be on 6<sup>th</sup> April, 2020 (11:00am)

## **XVIII. ORGANISING TEAM**

(Dr.)Vani Kesari A, Director, School of Legal Studies, CUSAT will be the National Administrator.

**Any clarifications for the competition can be sought from:**

Regarding Case / Submission of Memorials / Accommodation / Transport / etc.

### **Faculty coordinators**

Mr. Harisankar S  
Ph: +91 7356986574

Dr. Preetha. S  
Ph: +91 [9446208509](tel:9446208509)

### **Regarding online registration:**

#### **Dr. S. Ravichandran**

Advocate & Head, Academic Initiatives  
Surana & Surana International Attorneys  
Email: [mootcourt@lawindia.com](mailto:mootcourt@lawindia.com)  
Ph: 044 – 2812 0000, Fax: 91 – 44 – 2812 0001

### **Student coordinators**

Nandakrishna M	-	+91-9400664419
Parvathi Pradip	-	+91-9188552674
Aleena Jose	-	+91-8281135141
Vivek V Nair	-	+91-7356551163



### IMPORTANT DATES

Commencement of Online Registration	22 Jan 2020
Last date for Online Registration	11 March 2020
Last date for seeking clarifications of Problem	11 March 2020
Last date for receiving soft copies of Reg. Form / Approval letter and DD/NEFT	15 March 2020
Last Date for Submission of Memorials (Soft Copy in word format only)	15 March 2020
Submission of Travel form(Soft Copy)	20 March 2020
Last date for receiving the hard copies of Reg. Form and Demand Draft / Online Payment Receipt	20 March 2020
Last date for submitting <b>one hard copy</b> of Applicant & Respondent memorials	20 March 2020
Submission of Memorials ( <b>Five Hard Copies</b> )	3 April 2020
Registration and Draw of Lots & Orientation	3 April 2020
Oral Rounds – Prelims, Quarter finals	4 April 2020
Oral Rounds – Semifinals, Finals, Valediction & Prize distribution	5 April 2020



**1<sup>st</sup> Surana & Surana and CUSAT School of Legal Studies,  
Dr. A T Markose Memorial Technology Law  
Moot Court Competition- 2020  
3 – 5 April 2020**



Date:

**Registration form/ Approval letter**  
(Please fill in capital letters)

**Undertaking**

1. We hereby state that our participation complies with the rules and regulations of the competition.
2. We certify that the materials submitted/to be submitted are prepared by us and agree to indemnify the organizers, i.e. the Surana & Surana International Attorneys, Chennai and the School of Legal Studies, CUSAT for any claim or dispute arising out of the further use and exhibition of these materials.

(All particulars must be given)

**Name & Address of the participating Institution:**

**Notification Email:**

Name of the participant	Gender	Course	Year / Semester	Signature

Seal & signature of the  
Head of the Institution

**DD No & Date :**

Duly filled hard copy of the Registration form along with Demand Draft of Rs. 4000/- (Rupees Four Thousand Only -with accommodation) and Rs.2500/- (Rupees Two Thousand Five Hundred Only-without accommodation) drawn in favor of **The Director, School of Legal Studies, Cochin University of Science & Technology** payable at Cochin should reach by **20 March 2020**

- a. E-mail: [slsmcc@cusat.ac.in](mailto:slsmcc@cusat.ac.in)– The subject of the email must be “NATIONAL TECHNOLOGY LAW MOOT REGISTRATION”
- b. Postal Address:The Director, School of Legal Studies, Cochin University of Science and Technology, University Road, South Kalamassery, Ernakulam, Kerala 682022



**1<sup>st</sup>Surana&Surana and CUSAT School of Legal Studies,  
Dr. A T Markose Memorial Technology Law  
Moot Court Competition- 2020  
3 – 5 April 2020**



---

---

**TRAVEL PLAN**

---

---

1. Name of Institution -

2. Arrival Details -

a. Mode of Arrival: Train / Air / Bus \_\_\_\_\_

b. Train No. / Bus No. /Flight No. \_\_\_\_\_

c. Estimated Time of Arrival \_\_\_\_\_

3. Departure Details -

a. Mode of Arrival: Train / Air / Bus \_\_\_\_\_

b. Train No. /Bus No. /Flight No. \_\_\_\_\_

c. Estimated Time of Departure \_\_\_\_\_

4. Any other details:

---

---

---

---

(Signature & Seal of the  
Head of the Institution)

**Note: This Travel Form must reach School of Legal Studies, CUSAT via e-mail to - [slsmcc@cusat.ac.in](mailto:slsmcc@cusat.ac.in) on**

**or before 20 March 2020.**